### GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

# LOK SABHA UNSTARRED QUESTION NO. 4440 (H) TO BE ANSWERED ON 30<sup>th</sup> MARCH, 2022

#### INCLUSION OF PAN METHI IN SPICES COMMODITY

4440(H). SHRI HANUMAN BENIWAL:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government proposes to instruct the Spices Board of India to include the world famous 'Pan Methi' of Nagaur in Rajasthan in the spices commodity;
- (b) if so, the time by which it is likely to be undertaken;
- (c) if not, the reasons therefor;
- (d) whether the Government proposes to give GI tagging considering the high quality of Methi of Nagaur (Rajasthan);
- (e) if so, the time by which it is likely to be undertaken; and
- (f) if not, the reasons therefor?

#### **ANSWER**

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल)

## THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SMT. ANUPRIYA PATEL)

- (a) to (c): The Government is in the process of drafting a Spices (Promotion and Development) bill, 2022 to replace the existing Spices Board Act, 1986. This is currently being discussed with stakeholders'. A suggestion has been received from a Stakeholder to include 'Pan Methi' in the Schedule-I of draft Bill. The suggestion will be taken into account before finalizing the Bill.
- (d) to (f): The Registration of Geographical Indications (GI) is not a voluntary act but a legal protection conferred under the framework of the GI Act and Rules. As per the legal frame work of GI act & Rules, an application for registration of Geographical Indications has to be made before the Registrar of Geographical Indications by the producer's association or any organization or authority established by or under any law for time being in force, representing the interest of producers of the concerned goods.

No proposals to give GI tagging for 'Pan Methi' have been received by the Ministry of Commerce and Industry.

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